



2026:AHC-LKO:7473-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12347 of 2025

Sarojani

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of
Revenue U.P. Lko. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s) : Rakesh Kumar, Shravan Kumar
Upadhyay, Surendra Singh
Counsel for Respondent(s) : C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing for the State-opposite parties. In view of the proposed order, notices to opposite party nos. 6 to 10 are hereby dispensed with.

2. The petitioner alleges violation of an interim order passed by the Nayab Tahsildar, Sawayazpur in Suit No. RST/757/ 2025 Computerized No. T202510330500757.

3. We have perused the order. If the order still subsists and there is no legal impediment in the sense that against the said order there is no appeal or revision etc. pending wherein any interim order may have been passed in respect thereof then the police authorities and the district administration is obliged to ensure compliance of such orders.

4. Let the petitioner approach the Circle Officer concerned, who shall get the matter enquired and do the needful as may be required and permissible in law for ensuring compliance of the temporary injunction in the light of what has been stated herein above. Before doing so, he shall hear out the other side also not on merits but as to whether he is violating the temporary injunction or not, if so, why and then do the needful. However, our order shall not have any bearing on the proceedings, which are pending before the concerned revenue

court nor have we expressed any opinion on the merits of the matter.

5. Accordingly, the petition is **disposed of**.

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(Abdhesh Kumar Chaudhary,J.) . (Rajan Roy,J.)

February 2 , 2026
Anuj Singh